

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3709 of 2020

Sunil Kumar Petitioner
Versus
The State of Jharkhand through
Union of India Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. D. K. Jaiswal, Advocate
For the Opp. Party : A. C. to A.S.G.I.

03/09.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. D. K. Jaiswal, learned counsel for the petitioner and learned A. C. to A.S.G.I.

Petitioner has been made accused in connection with NDPS Case No. 29 of 2019, NCB Crime No. 09/NCB/Ranchi/2019.

It has been alleged that 56 kg. of Ganja was recovered from the Scorpio vehicle in which the petitioner was also present. The petitioner claims himself to be the driver of the said vehicle.

The petitioner is in custody since 26.10.2019.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Principal Judicial Commissioner cum NDPS Judge, Ranchi in connection with NDPS Case No. 29 of 2019, NCB Crime No. 09/NCB/Ranchi/2019.

(Rongon Mukhopadhyay, J.)